

(b) the amounts sanctioned from the Cess Fund towards development schemes and the expenditure incurred by Madras Government during the period from 1953-54 to 1958-59?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) For the year 1959-60, the agreed ceiling of Central assistance was Rs. 72 lakhs as grant and Rs. 20 lakhs as loan. Schemes amounting to Rs. 30,54,003.17 have been received from the Madras State and technical approval amounting to Rs. 22,73,148.71 has been given by the All India Handloom Board.

(b) Year	Amount sanctioned	Expenditure incurred by Madras State	
		Rs.	Rs.
1953-54	79,81,409	14,89,653.63	
1954-55	90,67,433.06	95,32,963.55	
1955-56	1,22,02,992.91	1,65,74,763.43	
1956-57	2,25,37,324.25	2,21,53,957.10	
1957-58	1,25,50,296.72	1,35,15,778.61	
1958-59	1,26,39,000.00	1,33,71,727.28	

#### Horticulture Division of the C.P.W.D.

**1214. Shri S. M. Banerjee:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Section Officers working in Horticulture Division of the Central Public Works Department are eligible for promotion as Assistant Directors;

(b) if so, whether any qualifications have been specified for the said post;

(c) if so, what are the specified qualifications; and

(d) the number of those promoted as Assistant Directors during 1959?

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** (a) Yes.

(b) Section Officers are eligible for promotion as Assistant Director of Horticulture against a fixed promotion quota on the basis of satisfactory record and seniority. No separate qualification has been prescribed in the recruitment rules.

(c) Does not arise.

(d) Three.

#### Retrenchment of Employees in Ministry of Rehabilitation

**1215. Shri P. C. Borooah:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state the total number of employees retrenched due to the gradual closure of Rehabilitation Ministry so far?

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** 2416 posts have been retrenched.

12 hrs.

#### RE: LAYING OF CERTAIN PAPERS ON THE TABLE

**Shri Jaipal Singh (Ranchi West-Reserved-Sch. Tribes):** Mr. Speaker, last Monday you told the House that the communication sent to you by the Auditor-General could not be made available to the House as it was marked "Secret". May I know whether since then any communication has been received by you that it may be made available to the House? If that is so, will it be laid on the Table of the House?

**Mr. Speaker:** The hon. Member must give me some notice if he wants to raise something. Anyhow, it does not matter. I have made an exception today. If only he had sent a chit, I would have been prepared. The Auditor-General originally sent me a letter marked "Secret". The Auditor-General is not an officer of this House. He is an officer under the President. No doubt, under the Constitution he is bound to send a report to the President and if the President likes, he causes it to be placed on the Table of the House through his own agents. The Auditor-General never communicates with the Speaker directly. Anyhow, in this case he wrote to me and marked it specially "Secret". Now, if on other considerations he asks me to make it public after I have closed the proceedings here and the whole thing has been settled, I am not going to place it on the Table of the House.

**Shri Jaipal Singh:** Because, your language is this:

"If some person writes to me and says it is 'Secret', without consulting him I do not want to place it on the Table of the House".

I want to know whether consultation either way, from either direction, has taken place since then.

**Mr. Speaker:** After the event is over, even if he asks me to place it on the Table of the House, I am not going to re-open the proceedings and place it on the Table. Of course, one of the points that I urged then was: he has marked it "Secret", how can I do so? Now, on further consideration, I feel that even if he asks me to lay it on the Table, it is my discretion to do so or not to do so. If I do so, there will be endless letters. Already, I am receiving a number of letters everyday. There is a practice. There is a procedure, for this. Hon. Members are aware that petitions can be presented to the House by any member and petitions can be sent to the Secretary. Otherwise, this kind of communication I am not bound to place on the Table of the House. Now, papers to be laid on the Table.

12.03 hrs.

Re. MOTION FOR ADJOURNMENT

**Shri Hem Barua (Gauhati):** May I make a submission about my adjournment motion? It has been stated that it is not a matter for adjournment motion.

**Mr. Speaker:** Order, order. I have repeatedly told the hon. Member that if he is not satisfied with what I have said, I will waive the question of time, but I should be satisfied about its urgency. I am entitled to come to a conclusion not withstanding his representation. But he is also entitled to make a representation, I have not shut him out. Therefore, he can write to me or see me.

**Shri Hem Barua:** I will make my representation here.

**Mr. Speaker:** I am not going to allow it. In that case, there is no meaning in disallowing an adjournment motion here. Therefore, if he has anything more to say, let him say that to me. Let him not disturb the proceedings like this. Now, papers to be laid on the Table.

12-04 hrs.

RE: ALLEGED BREACH OF  
PRIVILEGE

**Shri Rajendra Singh (Chapra):** On a point of order. When there is any departure from a well-laid policy, it is for the Government to take this House into confidence. The Prime Minister made a statement in the press conference which was a departure from the laid-down policy. So, the privilege of the House and the dignity of the House have been impaired.

**Mr. Speaker:** The hon. Member says that the privilege of the House has been broken. There are rules in the Rules of Procedure as to how a motion of privilege can be raised. First of all, he must bring it to my notice by a motion. If I agree, I will bring it up to the House. This procedure can easily be adopted. There is no hurry. He can write to me even today.

12-05 hrs.

PAPERS LAID ON THE TABLE  
ANNUAL REPORT OF NATIONAL NEWS-  
PRINT AND PAPER MILLS LIMITED

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table a copy of each of the following papers:—

- (1) Annual Report of the National Newsprint and Paper Mills Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-